

50/100

3

**CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH  
GUWAHATI-05**

(DESTRUCTION OF RECORD RULES, 1990)

**INDEX**

O.A/T.A No. 211/2000

R.A/C.P No.

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SECTION OFFICER (Judl.)

*Habib*  
*19.12.17*

FORM NO. 4

( See Rule 42 )

# In The Central Administrative Tribunal

GUWAHATI BENCH : GUWAHATI

ORDER SHEET

APPLICATION NO. 211/2000 OF 199

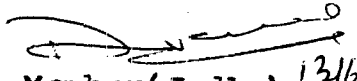
Applicant(s) Sri Kanak Das

Respondent(s) Union of India and others.

Advocate for Applicant(s) Mr. B.K. Sharma, Mr. J.H. Samas  
Mr. M. Chandra.

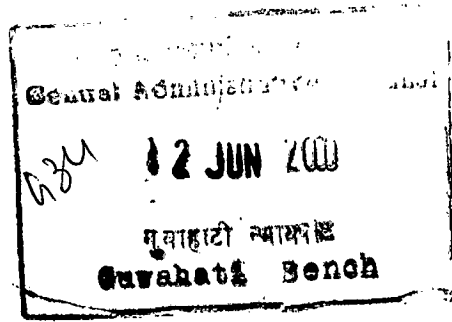
Advocate for Respondent(s) Mr. U.K. Goonmani  
Mr. U.K. Goonmani  
C.G. Sr

Notes of the Registry	Date	Order of the Tribunal
<p>This application is in form and within the B. F. of Rs. 50 deposited vide IPO BD No. 492/2000 Dated 6.6.2000</p> <p><i>[Handwritten signatures and initials]</i></p>	13.6.2000	<p>Present : Hon'ble Mr.D.C. Verma, Judicial Member.</p> <p>Heard Mr.B.K. Sharma, learned counsel for the applicant and Mr.B.C. Pathak, learned Addl.C.G.S.C. for the respondents.</p> <p>The applicant is a Junior Library Attendant in the Guwahati Bench of Central Administrative Tribunal and he is claiming promotion to the post of Junior Librarian. Presently, the post of Junior Librarian is occupied by a deputationist and the second year term of deputation is going to expire on 23rd July, 2000.</p> <p>The applicant sent a representation on 24.2.2000 (copy annexed as Annexure-5 to the O.A.) The said representation has not been decided till date by the respondents. The applicant submitted that in all</p>

Notes of the Registry	Date	Order of the Tribunal
<p>14.6.2000</p> <p>Copy of the order along with the application has been sent to the office for filing the same to the parties.</p> <p>HC vide Gazette No. 1600 to 1603 dated 4.6.2000</p>	13.6.00	<p>probability term of the present incumbent <del>would be</del> would be extended. The prayer is that the representation of the applicant be decided by the respondents before completion of the term of deputation of the present incumbent.</p> <p>Admittedly, the applicant does not fulfil the requirement of 5 years regular service in the scale of Rs.1200-2040/-(unrevised scale) and consequently, the applicant would require relaxation under Rule 7 of the Central Administrative Tribunal(Group B &amp; C Misc.Post) Recruitment Rules, 1989. It is not known where the applicant stands in all India seniority List of his cadre. Besides it, it is always for the competent authority to judge how best the post can be manned. So far the question of relaxation is concerned, it is for the competent authority to consider the same.</p> <p>Division Bench is not available, so counsel for the parties agree that the O.A. may be disposed of at the admission stage with a direction to the respondents to dispose of the representation of the applicant submitted on 24.2.00(Annexure-5 to the O.A) before another term of extension is granted, to the present incumbent holding the present post of Jr.Librarian or the post is filled up by any other method.</p> <p>O.A. is disposed of accordingly.No costs.</p> <p style="text-align: right;">             Member(Judl.) 13/6         </p>

mk

13/6/2000



BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH

Title of the case : OA No 211/2000

BETWEEN

Shri Kanak Das.

... Applicants

- versus -

Union of India & Ors.

... Respondents

I N D E X

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Filed by :

*U. K. Gowan*  
Advocate

Filed by:  
The applicant  
through  
Mujal Kr. Goswami  
Advocate  
12/6/2008

THE CENTRAL ADMINISTRATIVE TRIBUNAL::GUWAHATI BENCH  
GUWAHATI

O.A. No. 211 of 2008

BETWEEN

Shri Kanak Das, Junior Library  
Attendant, Central Administrative  
Tribunal, Guwahati Bench, Guwahati.

... Applicant

AND

1. The Union of India, represented by the Secretary to the Government of India, Ministry of Personnel & Training, New Delhi.
2. The Central Administrative Tribunal, represented by the Registrar, Principal Bench, New Delhi.
3. The Central Administrative Tribunal, Guwahati Bench, represented by the Registrar, Rajgarh Road, Guwahati.

... Respondents

DETAILS OF APPLICATION

1. PARTICULARS OF THE ORDER AGAINST WHICH THE APPLICATION IS MADE :

The application is not directed against any particular order, but has been filed for a direction to consider the case of promotion of the Applicant as Junior Librarian.

2. JURISDICTION OF THE TRIBUNAL :

The Applicant declares that the subject matter of the application is within the jurisdiction of this Hon'ble Tribunal.

Kanak Das

3. LIMITATION :

The Applicant further declares that the application is filed within the limitation period prescribed under Section 21 of the Administrative Tribunals Act, 1985.

4. FACTS OF THE CASE :

4.1 That the Applicant is a citizen of India and a permanent resident of Assam and as such, he is entitled to all the rights, protections and privileges guaranteed by the Constitution of India.

4.2 That the Applicant has filed the present O.A. making a grievance against stagnation in the matter of promotion and for consideration of his case for promotion as Junior Librarian against the post lying vacant in the Central Administrative Tribunal, Guwahati Bench, hereinafter referred to as the Tribunal.

4.3 That the Applicant is an Arts Graduate. He has also obtained his Bachelor Degree in Library and Information Science. He has obtained the B.Ed. and B.L.I.Sc. Degrees in the year 1991 and 1998 respectively.

4.4 That the Applicant had first entered into the services of the Hon'ble Tribunal way back in 1987 when he was appointed as Senior Library Attendant with effect from 23.12.87. He was confirmed in the said post with effect from 23.12.89. Unfortunately, the post of Senior Library Attendant which the Applicant was holding was abolished and the Applicant was rendered surplus for the said post. In such a situation, he was

Komak Das.

down graded to the post of Junior Library Attendant. The respective pay scales of the post of Junior Library Attendant and Senior Library Attendant are Rs.800-1150/- (pre-revised) and Rs. 950-1400/- (pre-revised). The post of Junior Librarian with which the present O.A. is concerned carries the pay scale of Rs.1400-2600/-.

Copies of the orders dated 21.12.87 and 30.6.95 by which the Applicant was appointed and confirmed in the post Senior Library Attendant are annexed as ANNEXURES-1 and 2 respectively.

4.5 That the CAT, Principal Bench by its letter No. PB/7/2/95-DR(E)/2666/A1 dated 22.2.96 addressed to the Hon'ble Tribunal on the subject of "implementation of the staff inspection unit report for the Central Administration Tribunal" conveyed the final position of existing post in the Hon'ble Tribunal which included the post of Junior Librarian at Sl. No. 21 and that of Junior Library Attendant at Sl. No. 35. By the said letter, it was requested that the adjustment of staff might be done in accordance with the sanctioned strength and in case of any surplus personnel, he might be repatriated to his parent office (in case of deputation) or if he was holding a higher post he might be reverted to a lower post if such post was available. It was pursuant to such a position, the Applicant was reverted/down graded to the post of Junior Library Attendant from that of Senior Library Attendant.

A copy of the said letter dated 22.2.96 is annexed as ANNEXURE-3.

Kanak Das.

4.6 That the Applicant by his letter dated 11.11.96 while accepting the post of Junior Library Attendant, since he had no other options left made a request to consider his case for promotion to the post of Junior Librarian in case of his success in the B.L.I.Sc. examination.

A copy of the said letter dated 11.11.96 is annexed as ANNEXURE-4.

4.7 That the Applicant as stated above has since obtained his B.L.I.Sc. degree and he is fully eligible to be appointed as Junior Librarian. Be it stated here that the said post in the Hon'ble Tribunal has not yet been filled on regular basis and is manned by a deputationist whose term is going to expire on 23.7.2000. Be it further stated here that in terms of the service rules in existence, the Applicant is entitled to get any further promotion and thus will continue to stagnate in his present post of Junior Library Attendant.

4.8 That as per provisions of the Central Administrative Tribunal (Group "B" and "C" Miscellaneous Posts) Recruitment Rules, 1989, the qualification for the post of Junior Library Attendant is Middle Schools Standard passed with experience of working at least for one year in a Library. The qualification laid down for the post of Senior Library Attendant is Matriculation of equivalent with proficiency/experience in handling photocopying machines and that of Junior Librarian is degree of a

Kanak Das.

recognised University and Diploma in Library Science with two years experience in a responsible capacity in a Library of standing.

The Applicant craves leave of the Hon'ble Tribunal to refer to the provisions of the aforesaid rules at the time of hearing of the O.A.

4.9 That the Applicant states that from above position of the rules relating to recruitment of Junior Library Attendant, Senior Library Attendant and Junior Librarian, it will be seen that the Applicant is over qualified for both the posts of Junior Library Attendant and Senior Library Attendant and is fully eligible to be appointed as Junior Librarian. His case is also required to be considered by the Respondents in view of the fact that he was reverted from the post of Senior Library Attendant and that he being a departmental candidate, should get preference over others. If need be, the power of relaxation as envisaged under Rule 7 of the aforesaid Rules.

4.10 That the Applicant states that the post of Junior Librarian being vacant and being manned by a deputationist, the Applicant is entitled to be considered for the said post having regard to the facts and circumstances involved in his case as narrated above and if need be the authorities of the Respondents may invoke the power of relaxation as envisaged under Rule 7 of the said Rules. The Applicant had submitted a representation on 17.2.99 urging for his promotion and/or appointment to the said post of Junior Librarian

Kanak Das.

and in reference to the said representation, he had further submitted a representation on 24.2.2000 making a request therein to appoint him to the post of Junior Librarian.

A copy of the said representation dated 24.2.2000 is annexed as ANNEXURE-5.

4.11 That as already stated above, the tenure of the present deputationist holding the post of Junior Librarian is going to expire on 23.7.2000 and thereafter the said post will fall vacant. It is learnt that instead of filling up the vacancy on regular basis, the term of deputation is likely to be extended. In such an eventuality, the long standing grievance of the Applicant will be further perpetuated and he will have to continue in the post of Junior Library Attendant. On the other hand, since the post of Senior Library Attendant has been abolished, the Applicant does not have any avenue of promotion and he will have to stagnate for all the times to come. Be it stated here that the Recruitment Rules holding the field do not provide for any promotion for the Junior Library Attendant. It is under these circumstances, the interference of the Hon'ble Tribunal is called for to protect the interest of the Applicant. If the post of Junior Librarian is filled up by any other person, the valuable right of the Applicant of being considered against the said post will be frustrated and he will have to stagnate in the present post of Junior Library Attendant without any scope of further promotion/appointment.

Kanak Das.

4.12 That the Applicant begs to state that there is no impediment against consideration of his case for appointment to the post of Junior Librarian and he has got a better claim than any other incumbent, he being an employee of the Hon'ble Tribunal having entered into the services way back in 1987. For the last thirteen years, he is continuing in his service without any promotion, rather as stated above, he had to face reversion to the post of Junior Library Attendant from Senior Library Attendant.

4.13 That if the post of Junior Librarian is filled up by an outsider, the only consideration for being appointed to a higher post as the Applicant can aspire will also be frustrated and he will suffer irreparable loss and injury in his service career. In such an eventuality, stagnation will be the rule and the Applicant will have to continue in his present post without any further scope of promotion/appointment.

4.14 That the Applicant states that having regard to facts and circumstances involved in the case, it is a fit case for passing an interim order as has been prayed for.

4.15 That the Applicant does not have any other alternative and/or efficacious remedy than to come under the protective hands of this Hon'ble Court.

5. GROUND FOR RELIEF WITH LEGAL PROVISIONS :

5.1 For that the Applicant cannot be made to stagnate for the rest of his service career and he is entitled to get promotion.

Kanak Das.

5.2 For that the Applicant once having been reverted from the post of Senior Library Attendant to that of Junior Library Attendant due to the abolition of the post and the Applicant having made it known at that time that his case may be considered for promotion/appointment as Junior Librarian, the Respondents are duty bound under the law to consider his case.

5.3 For that the Applicant having already attained the qualification required for the post of Junior Librarian and he being eligible for appointment as such, the Respondents ought to have considered his case for appointment instead of filling up the post by deputation.

5.4 For that the move to fill the post of Junior Librarian through outsider and/or by way of absorption of the deputationist is frustrating for the Applicant inasmuch as if such a move is materialised, the Applicant will continue to stagnate without any scope of promotion in his service career which situation cannot stand the scrutiny of law.

5.5 For that it is a fit case to exercise the power of relaxation by the competent authority having regard to the facts and circumstances involved in the case.

5.6 For that the Applicant being highly qualified, the post of Junior Library Attendant does not commensurate to his educational qualification and in such a facts situation, the authorities of the

Kanak Das.

Respondents are duty bound to look into the matter and do the needful in accordance with the rules and to achieve that goal, if need be, should exercise the power of relaxation to save the Applicant from the situation he is presently in.

5.7 For that in any view of the matter, non consideration of the Applicant for his appointment to the post of Junior Librarian is bad in law.

6. DETAILS OF REMEDIES EXHAUSTED :

The Applicant declares that he has no other alternative and efficacious remedy except by way of filing this application.

7. MATTERS NOT PREVIOUSLY FILED OR PENDING BEFORE ANY OTHER COURT :

The Applicant further declares that no other application, writ petition or suit in respect of the subject matter of the instant application is filed before any other Court, Authority or any other Bench of the Hon'ble Tribunal nor any such application, writ petition or suit is pending before any of them.

8. RELIEFS SOUGHT FOR :

Under the facts and circumstances stated above, the Applicant prays that this application be admitted, records be called for and notice be issued to the Respondents to show cause as to why the reliefs sought for in this application should not be granted and upon hearing the parties and on perusal of the records, be

Kanak Das

pleased to grant the following reliefs :

- 8.1 to direct the Respondents to appoint the Applicant in the post of Junior Librarian lying vacant in the Hon'ble Tribunal and if need be to invoke the power of relaxation towards granting this relief to the Applicant.
- 8.2 to direct the Respondents not to fill up the post of Junior Librarian presently lying vacant in the Hon'ble Tribunal and being manned by a deputationist to be filled up by any outsider.
- 8.3 To grant any other relief or reliefs to which the Applicant is entitled and as may be deemed fit and proper by the Hon'ble Tribunal under the facts and circumstances of the case.

9. INTERIM ORDER PRAYED FOR :

The Applicant prays for an interim order by way of a direction to the Respondents not to fill up the post of Junior Librarian in the Hon'ble Tribunal on regular basis or on deputation till such time, the case of the Applicant is considered against the said post.

10. ....

The application is filed through Advocate.

11. PARTICULARS OF THE I.P.O. :

- i) I.P.O. No. : 002 497346
- ii) Date : 06/06/2000
- iii) Payable at : Guwahati.

12. LIST OF ENCLOSURES :

As stated in the Index.

Kamak Das.

VERIFICATION

I, Shri Kanak Das, aged about 34 years, son of Shri Bebejia Das, resident of Kharghuli, Guwahati-4, presently working as Junior Library Attendant in the Central Administrative Tribunal, Guwahati Bench, Rajgarh Road, Guwahati, do hereby solemnly affirm and verify that the statements made in paragraphs 1,2,3,41-43,45,47-49,411-415 & 5-12 are true to my knowledge ; those made in paragraphs 44,46 & 410 are true to my information derived from records and the rests are my humble submissions before the Hon'ble Tribunal.

And I sign this verification on this the 12 th day of June 2000.

Kanak Das.

Despatch No. 1407  
dt 23-12-87

CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH

116

Rajgarh Road, Bhangagarh,  
Guwahati- 781 005.

Memo No.CAT/GHY/49/86/ Dated Guwahati, the 21st Dec.'87.

Shri Kanak Das is hereby appointed as Senior Library Attendant temporarily in the scale of pay of Rs.950-20-1150-EB-25-1400/- plus other allowances as admissible from time to time, in the Central Administrative Tribunal, Guwahati Bench, Guwahati-5 under usual terms and conditions of service.

Appointment of Shri Das is purely temporary and may be terminated at any time without assigning any reason thereof.

*sd/-*  
( P.C. TALUKDAR )  
DEPUTY REGISTRAR(ADMN.)

Memo No.CAT/GHY/49/86/

Dated Guwahati, the 21-12-87.

Copy to :-

1. The Accounts Officer, Central Administrative Tribunal, Guwahati-Bench, Guwahati- 781 005.
2. The Deputy Registrar(Admn), Central Administrative Tribunal(PB), Farickot Heuse, Copernicus Marg, New Delhi-110 001.
3. The Pay & Accounts Officer, Central Administrative Tribunal, 7th Floor, Nirvachan Sadan, Ashokar Road, New Delhi-110 001.
4. Shri Kanak Das, C/o S.K. Das, E.S.I. Corporation, Bamunimaidan, Guwahati-21.
5. Personal file of the official.
6. Staff Selection Committed file.
7. Spare.

*P. Talukdar*  
21/12/87  
( P.C. TALUKDAR )  
DEPUTY REGISTRAR(ADMN.)  
21/12

Rajgarh Road, Bhangagarh  
Guwahati-781005

Dated Guwahati, the 30th June '95'

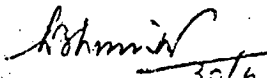
OFFICE ORDER

Consequent upon completion of the probation period of 2 years satisfactorily, services of the following officials are hereby confirmed and they are appointed substantively in the posts shown against their names with effect from the date as mentioned below.

S. No.	Name & Designation	Date of joining in the Post in CAT	Date of effect of confirmation	Remarks
1.	Shri S.C. Rajbanshi Driver	1.11.85	1.11.87	
2.	" S.R. Nath Driver	1.11.85	1.11.87	
3.	" Khagen Goswami Desp. Rider	14.12.87	14.12.89	
4.	" Om Prakash Sharma	1.5.86	1.5.88	
5.	" Photo Copier Kanak Das, S.L.A.	23.12.87	23.12.89	


These names have not been arranged in the order of seniority and therefore this order shall not be construed as an order of seniority or merit etc.

This is issued on the basis of the recommendation of the DPC and as per orders of the Hon'ble Vice Chairman.

  
( K.K. BHOWMIK )  
DEPUTY REGISTRAR CC.

Copy to:-

1. The Official concerned for information
2. The Accounts Officer, Central Administrative Tribunal Guwahati Bench, Guwahati-5
3. Personnel File
4. Service Book

  
( K.K. BHOWMIK )  
DEPUTY REGISTRAR CC.

केन्द्रीय प्रशासनिक अधिकरण  
 CENTRAL ADMINISTRATIVE TRIBUNAL,

प्रधान न्यायपीठ  
 PRINCIPAL BENCH

फरीदकोट हाउस कॉपरनिकस मार्ग,  
 Faridkot House, Copernicus Marg.

नई दिल्ली - 110001

NEW DELHI-110001

XXXXXXXXXX

XXXXXXXXXX

Dated: 22.2.1996

ANNEXURE- 3

Recd.  
 26.2.96

XXXXXXXXXX  
 XXXXXXXXXXXX  
 XXXXXXXXXXXX  
 XXXXXXXXXXXX  
 XXXXXXXXXXXX

To

The Registrar/Deputy Registrar  
 Central Administrative Tribunal,  
 Guwahati Bench

Sub: Implementation of the Staff Insoection Unit Report  
 for the Central Administrative Tribunal-reg.

Sir,

This is to state that we have received the report of SIU and now it is to be implemented with immediate effect. The SIU while abolishing certain posts have created certain other posts in all the benches of the Tribunal, as will be evident from their letter. Accordingly the final position of existing posts of your bench will be as follows:-

Name of Post	No. of sanctioned posts.
1. Vice-Chairman	1
2. Member	1
3. Registrar	1
4. Registrar	1
5. FA&CAO	1
6. Jt. Registrar	1
7. Dy. Registrar	1
8. Dy. C.A.	1
9. Dy. Registrar(DOC)	1
10. PPS to Chairman	1
11. Acctts. Officer	1
12. Section Officer	3
13. Court Officer	1
14. Private Secretary	2
15. Senior P.A.	1
16. Junior A.O.	1
17. Hindi Translator	1
18. Assistant	2
19. Court Master	2
20. Steno Gr. C	1
21. Jr. Librarian	1
22. Caretaker cum Protocol Asstt.	1

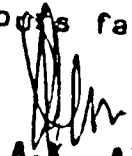
Sec.  
 File  
 27/2/96

- 23. Sr. Accountant \_\_\_\_\_ 3
- 24. Jr. Accountant \_\_\_\_\_ 1
- 25. UDC \_\_\_\_\_ 7
- 26. Steno Gr 'D' \_\_\_\_\_ 1
- 27. LDC \_\_\_\_\_ 7
- 28. Hindi Typist \_\_\_\_\_ 1
- 29. Gate Entry Operator \_\_\_\_\_ 1
- 30. Staff Car Driver \_\_\_\_\_ 2
- 31. Photocopier \_\_\_\_\_ 1
- 32. Gestt. Optr. \_\_\_\_\_ 1
- 33. Des. Rider \_\_\_\_\_ 1
- X 34. Sr. Lib. Attendant \_\_\_\_\_ 1
- 35. Sr. Lib. Attendant \_\_\_\_\_ 1
- 36. Daftry \_\_\_\_\_ 2
- 37. Jamadar \_\_\_\_\_ 2
- 38. Peon \_\_\_\_\_ 10
- 39. Safaiwala/Frash \_\_\_\_\_ 2
- 40. Chowkidar \_\_\_\_\_ 2
- 41. Mali \_\_\_\_\_ 1

It is therefore requested that the adjustment of Staff may now be done in accordance with sanctioned strength of your Bench as shown above and if there is any surplus personnel he may be repatriated to his parent office( In case he is on deputation) or if he is holding a higher post he may be reverted to a lower post if, such post is available, or we may be informed so that such person could be adjusted in some other Bench or sent to surplus cell of Govt. of India. The report may kindly be implemented before the end of this month i.e. before 29.2.1996 and a compliance ~~and~~ report thereto may be sent to Principal/Bench 15.3.1996 positively.

In accordance with the SIU report 67 posts of Peons have been abolished with the result that some of the peons of the Benches have been rendered surplus and they have to be adjusted in those Benches where ultimately it is found that some posts of Group 'D' are lying vacant. You are therefore, requested not to fill-up any Group 'D' post in your Bench till you notify such vacancies to the Principal Bench, and till such surplus persons are adjusted in your Bench and/or in other Benches as the case may be.

Yours faithfully,

  
 ( A.K. AZMANI )  
 DEPUTY REGISTRAR(ESTT.)

(115)

20

Central Administrative Tribunal  
 কেন্দ্রীয় প্রশাসনিক আদালত

14 NOV 1996

1807

Central Bench  
 কেন্দ্রীয় বেঞ্চ

11/11/96

43

To

The Deputy Registrar,  
 Central Administrative Tribunal,  
 Guwahati Bench,  
 Guwahati-5.

Sub : Adjustment against the post of Junior Library Attendant.

Ref : No.161/SIU/93-Estt./1796 dated 5.11.96.

Sir,

With reference to your letter No. cited above, I beg to inform you that I have no other option open but to adjust in the post of Junior Library Attendant.

I therefore request you to kindly adjust me in the post of Junior Library Attendant. In this connection I would also like to request you to kindly consider my case of promotion to the post of Junior ~~Library Attendant~~ Librarian in case of my success in the Bachelor's Degree in Library & Information Science examination, as I have already appeared in the said examination, but the result has not yet been declared. This is without prejudice to my right to be promoted.

With regards,

Yours faithfully,

Kanak Das

Dated 11-11-1996.

( Kanak Das )  
 Senior Library Attendant

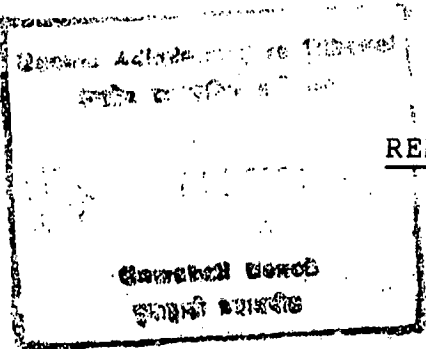
Estt.

AS JLA on 20/12/96

REMINDER

-16-

21



To

The Registrar,  
Central Administrative Tribunal,  
Guwahati Bench,  
GUWAHATI-781005.

Dated Guwahati, the 24.2.2000

Sub: Appointment to the Post of Junior Librarian

Ref: My Application dated 17.2.1999

Sir,

With reference to the above, I, with due deference and profound submission beg to state the following for your kind perusal, favourable consideration and necessary orders thereof:

1. That I was appointed as Senior Library Attendant (Group 'C') way back in the year 1987 and I joined the post on 23.12.87 carrying the pay scale of Rs.950-1400/-. Presently my educational qualification is Bachelor of Arts (B.A.), Bachelor of Library and Information Science (BLISc.), Prabodh in Hindi.

2. That due to my bad luck, the post of Senior Library Attendant which was being held by me earlier was abolished as per Staff Inspection Unit Report vide letter No.PB/7/2/99-TR(E)2666(A) dated 22.2.96, on such abolition of the post, I was offered the post of Junior Library Attendant (Group 'D') carrying the pay scale of Rs.800-1150/-. Having no other alternative and being at the receiving end, I had joined the said post on 20.12.96 and have been continuing as such till date.

3. That it will pertinent to mention here that along with the aforesaid letter dated 22.2.96 by which my earlier post of Senior Library Attendant was abolished, another post of junior Librarian carrying the pay scale of Rs.5000-8000/- (revised) was created and accordingly I was entitled to be absorbed in Junior Librarian. However, at the time of offering me the alternative employment, this vital aspect of creation of a post of Junior Librarian lost sight of and accordingly, I could not be accommodated in the said post.

4. That on 11.11.96 I have placed my option for the post of Junior Librarian and in the said letter I have given the condition that after passing in Degree in question (BLISc) my case for such promotion may be considered taking in to account my previous services.

5. That ever since my appointment way back in 1987 I have been sincerely rendering my service to the satisfaction of all concerned. I have been managing the Library of the Hon'ble Tribunal single-handedly which is an admitted position. Now in view of the aforesaid position and having regard to my length of service and

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experience being attached to the Library, I am entitled to be promoted to the post of Junior Librarian.

6. That this prayer has been made to your goodself in view of the above circumstances and has been made bonafide and for ends of justice.

In view of the facts and circumstances stated above, should your Honour graciously be pleased to appoint me to the post of Junior Librarian, I shall spare no pain to work upto your entire satisfaction which I have all along been doing. I shall remain bound to your honour in deep gratitude.

Thanking you

Yours faithfully,

Enclo: My application  
dated 17.2.1999 (copy).

Copies of Certificates  
of B.A. and BLISC.

Kanak Das  
24-2-2000  
( KANAK DAS )

Junior Library Attendant